

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) No.125 of 2019**

**IN THE MATTER OF:**

**State Bank of India**

**...Appellant**

**Versus**

**United Breweries (Holdings) Ltd. & Ors.**

**...Respondents**

**For Appellant:**                   **Shri Rana Mukherjee, Sr. Advocate with Ms. Kanika Sharma, Shri Chitranshul A. Sinha, Ms. Sonali Khanna and Shri Anshuman Mohit Chaturvedi, Advocates**

**For Respondents:**           **Shri Amish Tandon and Shri Akshay Joshi, Advocates (R-1)**  
**Shri A. Raghunath, Advocate (R-2 -R4)**

**ORDER**

**21.01.2020**           Counsel for the parties heard. Learned Counsel for the Appellant states that there was some investigation being carried out by SFIO under Section 212 of the Companies Act, 2013 and that for such reason (and others), the Adjudicating Authority (National Company Law Tribunal, Bengaluru Bench) declined to entertain the Petition filed by the Appellant under Section 213 of the Companies Act. The learned Counsel for the Appellant states that the Appellant is not aware as to what has happened in the investigation stated to be conducted by SFIO. It is stated that present Appeal has grievance not merely regarding Respondent No.1 but other connected Respondents also. The learned Counsel for the Appellant makes a request to permit the Appellant to array the SFIO through appropriate Ministry/Union of India as Respondent No.6.

The Appellant may array SFIO through concerned Ministry/Union of India as Respondent No.6.

Issue Notice to Respondent No.6 returnable on 20<sup>th</sup> February, 2020.

List the Appeal 'for admission (after Notice)' on 20<sup>th</sup> February, 2020.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

*/rs/md*